

Government of Jammu and Kashmir
Home Department
Civil Secretariat Jammu/ Srinagar

Notification

Jammu, the 20th March 2023

S.O. 155.—In exercise of the powers conferred by clause (b) of section 2 of the Prisoners Act, 1900 (Act No. 3 of 1900) read with section 21 of the General Clauses Act, 1897 (Act No. 10 of 1897), the building along with the premises declared and notified as “Subsidiary Jail” vide notification S.O. 09 dated 14.11.2019 is hereby de-notified, with immediate effect.

By order of Government of Jammu and Kashmir.

Sd/-

(R.K. Goyal) IAS

Financial Commissioner (ACS) Home

No. Home-Jail/19/2021-05-Home (11011)

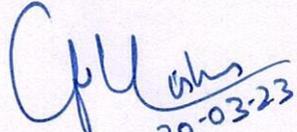
Dated: 20.03.2023

Copy to the:

1. Director General of Police, J&K
2. Special DGP, CID, J&K.
3. Director General of Police (Prisons) J&K.
4. Principal Secretary to the Hon'ble Lieutenant Governor.
5. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
6. District Magistrate, Srinagar.
7. Senior Superintendent of Police, Srinagar.
8. Private Secretary to the Chief Secretary.
9. Private Secretary to the Financial Commissioner (ACS) Home.

Copy also to the:

1. Joint Secretary (J&K), MHA, North Block, New Delhi.


20-03-23

(Gurpreet Singh) JKAS

Deputy Secretary to the Government